

GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO-834
ANSWERED ON- 27/07/2026

IMPLEMENTATION AND OUTCOMES OF SHAKTI POLICY

834. SHRI SUJEET KUMAR

Will the Minister of COAL be pleased to state:

- (a) category-wise details of the quantity of coal offered and actually allocated under the various components of the SHAKTI policy during the year 2025;
- (b) extent to which coal linkages allocated under the SHAKTI policy have resulted in the operationalisation of power generation capacity, along with the capacity so commissioned;
- (c) eligibility criteria and timelines prescribed for allocation of coal linkages under the revised SHAKTI policy;
- (d) measures taken to improve participation in coal linkage auctions and ensure optimal utilisation of domestic coal resources; and
- (e) revenue realised under the revised SHAKTI policy vis-à-vis the earlier allocation regime?

ANSWER

THE MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a) During the calendar year 2025, coal linkages to the power sector consumers, through auction mechanism by coal companies, have been granted under Para B (iii) & B (viii) (a) of erstwhile SHAKTI Policy, 2017. Coal India Limited has conducted multiple rounds of auctions under Para B (iii) and Para B (viii) (a) of the erstwhile SHAKTI Policy during the calendar year 2025 and the details of coal quantity booked against the coal quantity offered in these auctions is as under:

SHAKTI Policy	Round / Tranche	Quantity Offered (MT*)	Quantity Booked (MT*)
Para B (iii)	Round 7 to 9	86.81	23.81
Para B(viii) (a)	Tranche XXII and XXIII	61.29	26.47

*** Million Tonne**

Further, during the calendar year 2025, with the recommendations of Ministry of Power, coal linkages have been allocated for 140 MW under Para B (i), 5320 MW under Para B (iv) of erstwhile SHAKTI Policy, and 11260 MW under Window-I of Revised SHAKTI Policy, 2025.

(b) The entire coal linkage allocated under SHAKTI Policy to the Thermal Power Plants in the country is for the generation of electricity. The details of total quantity of coal allocated/booked under erstwhile SHAKTI Policy, 2017 and Revised SHAKTI Policy 2025 are as under:

SHAKTI Policy 2017	
Para B(i)	Coal Linkage to 53 Central /State Thermal Power Projects having a capacity of around 63,480 MW has been allocated. Out of this capacity, 24780 MW has been commissioned till date.
Para B (ii)	Total six rounds of auctions for coal linkage have been conducted under this para, wherein, around 46.3 MTPA (Million Tonnes Per Annum) coal linkage was booked by power producers which correspond to linkage for around 9100 MW capacity. Thermal power plants who have secured coal linkages under this provision were already commissioned.
Para B(iii)	Total nine rounds of auctions for coal linkage have been conducted under this para, wherein, around 65 MTPA coal linkage was booked by power producers which correspond to linkage for around 13000 MW capacity. Thermal power plants who have secured coal linkages under this provision were already commissioned.
Para B(iv)	Coal linkage has been earmarked to 11 States for a capacity of 28567 MW, against which coal linkage corresponding to 828 MW capacity had been tied up with already commissioned capacities. Further, Tariff Based Competitive Bidding (TBCB) has been completed by States for a capacity of around 15720 MW for setting up of new capacities.
Para B(v)	PPA was signed for 1295 MW capacity from already commissioned capacity.
Para B(viii)(a)	This provision was introduced to cater to short term requirement of power sector (upto 1 year) from already commissioned capacities.
Revised SHAKTI Policy 2025	
Window I	Coal Linkage has been earmarked to 7 States for a capacity of 13644 MW, against which coal linkage corresponding to 1000 MW capacity had been tied up with already commissioned capacity. Further, TBCB has been completed by States for a total capacity of around 4200 MW for setting up of new capacities.
Window II Long/Medium term auction	One round of auction has been conducted till date, wherein, around 15.87 MTPA coal linkage was booked by power producers which corresponds to linkages for around 3100 MW capacity.
Window II Short term auction	Coal linkages are granted for short term requirement of power sector (upto 1 year) from already commissioned capacities

(c) All the Power Generating companies are eligible for coal linkages under the Revised SHAKTI Policy, 2025, as per the terms and conditions mentioned in the Policy and the criteria, timelines prescribed under the Methodology for allocation/earmarking of coal linkage under Revised SHAKTI Policy, 2025.

(d) Coal is offered by the coal companies in sufficient quantity as per the coal consumption norms of Central Electricity Authority (CEA) / Ministry of Power in the linkage auctions of coal for the power sector to ensure availability of linkages for optimal utilization and uptake of domestic coal resources. This provides adequate supply of coal to the power sector resulting in optimal utilization of the thermal power plants.

(e) The Government approved the Revised SHAKTI Policy, 2025 for coal allocation to Power Sector. The Revised SHAKTI Policy, 2025 supersedes the provisions of the SHAKTI Policy, 2017 and its subsequent amendments in 2019 and 2023.

Under window-I of Revised SHAKTI Policy, coal linkages are granted / earmarked to Central Gencos / States at Notified price and under window-II of Revised SHAKTI Policy, the coal linkages are awarded through an auction mechanism at a premium above Notified price.

The auction premiums are dependent on the market conditions prevailing at the time of auctions and the revenues under the Revised SHAKTI Policy are from coal supplied at notified price (Window -I) and the prices as discovered in the auctions (Window – II).
